

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.IV

Excise Appeal No. 51206 of 2019

[Arising out of Order-in-Appeal No. 177 (CRM) CE/JDR/2019 dated February 22, 2019, passed by the Commissioner (Appeals) Central Excise & CGST, Jodhpur]

INDIAN EXPLOSIVES PVT LTD. ... APPELLANT
C/o Hindustan Zinc Ltd.
S K Mines, Sindesar Khurd
Dariba, Rajasmand-313211.

VERSUS

COMMISSIONER OF CENTRAL GOODS, ... RESPONDENT
& SERVICE TAX, CUSTOMS & CENTRAL
EXCISE, JODHPUR

APPEARANCE:

None for the Appellant
Shri P Juneja, Authorised Representative for the Department

CORAM:
HON'BLE MRS RACHNA GUPTA, MEMBER (JUDICIAL)

DATE OF HEARING/DECISION: March 22, 2021

FINAL ORDER No. 51156 /2021

PER RACHNA GUPTA

None is present for the appellant. However, Perusal of the record shows that the discharge certificate/ form SVLDRS 4 has been placed on record.

2. Keeping in view the certificate issued under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, the present appeal is dismissed as being deemed withdrawn.

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**